

SHRI K. S. CHAVDA : You have allowed ten minutes per question.

MR. CHAIRMAN : If it were a very important question and if it had been likely that more information could have come from the Education Minister, I would not mind extending an hour.

SHRI KRISHAN KANT : I want to ask one question. Nobody could ask that question. My problem is that the Punjab University saters to two States.

MR. CHAIRMAN : All right. Please put your question.

SHRI KRISHAN KANT: May I know whether the hon'ble Minister is aware that the Punjab University is the only University in the country which has to cater to two States with two different languages. Because of that there are possibilities of a conflict arising in the University. In view of this, is the Government thinking of smoothing it and making a Central University?

PROF. V. K. J. V. RAO : Sir, I have no specific answer. You have already indicated to the House that it is difficult to get information out of the Education Minister. In this particular respect I agree with you that I find it very difficult to give an answer to the hon'ble Member excepting to say that ours seems to be a *Dvaitwad* country everything is in double. Chandigarh at the moment serves two States. When the problem is resolved then we will take up the question as to what should be done.

\*355. [The crnt stioner (Shri Ram Sahai) was absent. For answer, vide cols. 2546-2547 infra.]

#### MUNICIPAL LOTTERIES

\*356. DR. BHAIR MAHAVIR: Will the Minister of HOME AFFAIRS be pleased to state :

-, (a) whether the State Governments are authorised to grant permission to the City Corporations or to municipalities to start lotteries in their respective cities;

(b) whether it is a fact that the Indore Municipal Corporation has passed a resolution seeking permission to start a lottery of its own; and

(c) whether the Municipal Corporation of Delhi has made any such request in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI VIDYA CHARAN SHUKLA): (a) Yes, Sir.

(b) The Government of Madhya Pradesh have reported that they have not yet received any request from the Indore Municipal Corporation for permission to organise a lottery but the Standing Committee of the Corporation has reportedly passed a resolution seeking State Government's permission in this regard.

(c) Yes, Sir.

DR. BHAIR MAHAVIR : Sir, in answer to the first part of the question, the hon'ble Minister has been pleased to say that the State Governments have the authority to grant permission to Municipal Corporations. He has also said that the Municipal Corporation of Delhi did make such a request in this regard. May I know, Sir, what happened to that request, whether it was considered or not, and if it was considered, what reply was given to it?

SHRI VIDYA CHARAN SHUKLA: I presume the hon'ble Member is asking about the request made by the Delhi Municipal Corporation. The Delhi Municipal Corporation did make a request. But in this case the difference between the State Governments and the Union Territories is that in the case of Union Territories it is the Central Government which ultimately decides about this request. A request for the permission of lottery was received from the Delhi Administration as well as from the Delhi Municipal Corporation. We decided that in Delhi in order to conserve the resources and to run it properly, there should be one lottery. Therefore, the lottery of the Delhi Administration by one of its autonomous agencies, that is, the Delhi Development Authority, was allowed. We did not think it proper to allow the Delhi Municipal Corporation also to run a simultaneous lottery.

DR. BHAIR MAHAVIR : Sir, the hon'ble Minister is right in saying that there is a difference of status between the Delhi Administration and the other States. That is why the question has been put to the Central Government. If the State Governments have the authority to permit their Municipal Corporations, naturally in the case of Delhi the Central Government has that authority.

My question was since the hon. Minister is aware of the problems under which the Municipal Corporation is working— it has financial difficulties and hardships because of which the people are very badly affected in the matter of transport, water supply and cleanliness and so on— did the Government consider it worth while to enable this Municipal Corporation to have some more resources with which it could increase or improve the service to the citizens of Delhi? If this could be considered, probably some of the difficulties of the Municipal Corporation could have been solved.

**SHRI VIDYA CHARANSHUKLA:** Sir, we did consider all these matters. Actually, we also consulted the Delhi Administration, the Chief Executive Councillor, as well as the Lieut. Governor. And after considering all factors we came to this decision that only the Delhi Development Authority should run a lottery in Delhi.

**DR. BHAI MAHAVIR :** May I know. Sir, if the Delhi Administration or the Lieut. Governor are against granting permission to the Municipal Corporation?

**SHRI VIDYA CHARANSHUKLA:** I will not be able to say whether they had specifically recommended against that. But whatever decision we took is with their full concurrence.

**SHRI N. K. SHEJWALKAR :** Sir, the question has not been replied.

**SHRI A. D. MANI :** May I know, Sir, if the Government is aware of the fact that when State Governments are already running their lotteries and when municipal authorities are allowed to run their lotteries there is a possibility of conflict between the authorities. This would deprive the country of large sums of money which would have gone into national savings. May I ask him further whether he has also taken into account another aspect of this major business, namely, that it encourages more and more a spirit of gambling among the people?

May I know whether the Government is in agreement with the policy that this spirit of gambling should be encouraged among the people?

**SHRI VIDYA CHARANSHUKLA:** Sir, regarding the first question, it is for the State Governments to decide

whether the lotteries run by the municipal corporations or municipal committees would come in conflict with their own lottery system. Therefore, it is left to the State Governments themselves. If they wish to encourage such competition or such simultaneous lotteries, they can allow it. So, the Central Government does not come into the picture as far as that is concerned. As far as the question of gambling is concerned, we do not regard lotteries as on the same footing as gambling.

**श्री ना० कृ० शेजवलकर :** मैं माननीय मंत्री जी से फिर यह बात पूछना चाहूंगा जिसका उत्तर उन्होंने नहीं दिया। क्या जो रिकमेंडेशन लेफ्टीनेंट गवर्नर की तरफ से आई थी, उसमें कोई म्युनिसिपल कारपोरेशन के विरोध में राय थी? मैं नहीं समझता कि इस बात को बताने में माननीय मंत्री को क्या आपत्ति होनी चाहिए। दूसरी बात मैं यह जानना चाहता हूँ कि अगर दोनों साइमल्टेनियस हों भी तो उसमें कौन सी आपत्ति आने वाली है? दोनों लाटरीज की जितनी सेल होगी उसके आधार पर उसका लाभ दोनों लाटरी के लोग उठा सकते हैं। तो मैं जानना चाहता हूँ कि क्या कारण था? लेफ्टीनेंट गवर्नर साहब ने शायद इसी पक्ष में राय दी थी कि कारपोरेशन को भी सप्रकार से लाटरी की इजाजत देनी चाहिए।

**श्री सभापति :** सवाल पूछिए।

**श्री ना० कृ० शेजवलकर :** मैं यही पूछ रहा हूँ कि इस रिकमेंडेशन के मुख्य कारण क्या हैं?

**श्री विद्याचरण शुक्ल :** मैंने यह नहीं कहा कि उन्होंने किसी तरह की सिफारिश की, न मैंने प्रश्न टालने की कोशिश की। मैंने यही कहा कि म्युनिसिपल कारपोरेशन ने प्रार्थना की थी कि हमको लाटरी चलाने दी जाय, हमने दिल्ली एडमिनिस्ट्रेशन से बातचीत की थी और जो निश्चय हमने किया उसमें उनकी भी सहमति थी। उन्होंने सिफारिश की थी या नहीं, इस तरह की डिटेल्स मेरे पास अभी नहीं हैं, लेकिन जो निर्णय लिया गया वह उनकी सहमति से लिया गया।

**श्री ना० कृ० शेजवलकर :** सभापति महोदय, मेरा उत्तर नहीं आया।

श्री सभापति : मेरी समझ में उत्तर आ गया, क्योंकि उन्होंने कह दिया कि जो वहां से आया था वह हमने कन्सीडर कर लिया था।

श्री ना० कृ० शंकरवलकर : मेरा निवेदन यह था कि कारण क्या थे ?

SHRI BHU >ESH GUPTA : Mr. Shukla is passing through a spell of good luck. He bought a lottery ticket from Madhya Pradesh ?

श्री विद्या चरण शुक्ल : सभापति महोदय, भाई महावीर के प्रथम प्रश्न के उत्तर के कारण मैं पहले ही बता चुका हूँ कि दिल्ली चूकि एक छोटी सी टेरीटरी है, उसके रिसोर्सेज दो जगह विभाजित न हों, इसलिए एक ही जगह से लाटरी चले, इस बात का निर्णय लिया गया।

SHRI BHU >ESH GUPTA : What about my question ? Have you bought a lottery ticket from M.P. in view of the spell of good luck you are passing through?

(No reply)

SHRI K. S. CHAVDA : Sir, lotteries ruin poor people. Only very few people get prize, but most of them are ruined by these lotteries. And lotteries do not fit into socialism. May I know what steps the Government of India intend to take to discourage lotteries?

SHRI VIDYA CHARAN SHUKLA : Sir, it is a matter of opinion whether the poor people are ruined by lotteries or not. We do not think that poor people are ruined by lotteries. It is wrong to say that any poor person in this country has been ruined because of lotteries.

SHRI K. S. CHAVDA : There are lots of people in cities who have been ruined.

SHRIMATI SATYAVATI DANG : May I know from the Government whether the Himachal Pradesh Government has applied for a lottery in Himachal Pradesh and if it was not given, what was the difference between Delhi and Himachal Pradesh, when we have been asking for it for such a long time?

SHRI VIDYA CHARAN SHUKLA : Sir, we did receive a request from the Himachal Pradesh Government for running a lottery and we told them the same thing that we told the Delhi

Administration, that they should not run the lottery themselves but they should entrust the work of running the lottery in Himachal Pradesh to an autonomous body like the Delhi Development Authority in Delhi. If they entrust it to an autonomous body, we would have no objection to it.

#### CENTRAL INDUSTRIAL SECURITY FORCE

\* 154. SHRI M. P. BHARGAVA : Will the Minister of HOME AFFAIRS be pleased to state :

(a) the number of the public sector undertakings under the Ministry of Industrial Development, Internal Trade and Company Affairs which have asked for deployment of Central Industrial Security Force in their units;

(b) whether any State Governments have refused permission for deployment of Central Industrial Security Force in public sector units located under the jurisdiction of their States; and

(c) what is the number of public sector industries in which Central Industrial Security Force is working at present?

THE MINISTER OF HOME AFFAIRS (SHRI Y. B. CHAVAN) : (a) Four public sector undertakings under the Ministry of Industrial Development, Internal Trade and Company Affairs have requested, for deployment of Central Industrial Security Force in their units.

(b) Since the Force is deployed in the Government of India Undertakings only, the question of permission from the respective State Governments does not arise.

(c) The Central Industrial Security Force is at present deployed in two public sector undertakings.

SHRI M. P. BHARGAVA : May I know where these four public sector industries are located?

SHRI Y. B. CHAVAN : The first is Heavy Electricals, Bhopal, the second is Hindustan Machine Tools Limited, Kalamassery, the third is Instrumentation Limited, Palghat and the fourth is National Instruments, Jadavpur, Calcutta.

■(Transferred from the 24th November, 1969.